

ITEM NO.8

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s).44889/2023

(Arising out of impugned final judgment and order dated 04-05-2023 in RA No. 19/2023 and 08-09-2022 in OA No. 606/2018 passed by the National Green Tribunal)

THE STATE OF MAHARASHTRA

Appellant(s)

VERSUS

NATIONAL GREEN TRIBUNAL

Respondent(s)

(WITH IA No.240808/2023-CONDONATION OF DELAY IN FILING and IA No.240695/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.240690/2023-STAY APPLICATION)

Date : 28-11-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Mr. Chirag Shah, Adv.
Mr. Utsav Trivedi, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Trishala Trivedi, Adv.
Ms. Manini Roy, Adv.
Ms. Nandini Acharya, Adv.
For M/S. Tas Law, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 On the oral request of counsel for the appellant, the Union of India is permitted to be impleaded as a party respondent. Amended memo of parties be filed within a week.

- 2 Issue notice on the applications for condonation of delay in filing the appeals and on the appeals.
- 3 Tag with Civil Appeal Diary No 36830 of 2022.
- 4 In the meantime, the direction issued by the National Green Tribunal requiring the State of Maharashtra to deposit an amount of Rs 12000 crores as compensation in a “separate ring-fenced account” shall remain stayed.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR